

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:733

ANSWERED ON:25.11.2011

RESTRUCTURED POWER DEVELOPMENT AND REFORMS PROGRAMME

Harnsrajbhai Shri Radadiya Vitthalbhai ;Vasava Shri Mansukhbhai D.

**Will the Minister of POWER be pleased to state:**

- (a) whether the Restructured Power Development and Reforms Programme (RPDRP) is being implemented in the country;
- (b) if so, the details thereof, State/UT-wise including Gujarat;
- (c) the works undertaken under the Programme in various States including Gujarat during each of the last three years and the current year, State/UT-wise;
- (d) whether the work under the Programme is running behind schedule and its implementation is not proper in certain States;
- (e) if so, the details thereof, State/UT-wise including Gujarat; and
- (f) the corrective measures being taken or proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) & (b): Yes, Madam. The Restructured-Accelerated Power Development and Reforms Programme (R-APDRP) was launched by the Ministry of Power in July 2008 as a Central Sector Scheme for improving the urban power distribution sector in the country. The focus of R-APDRP Scheme is on actual demonstrable performance by utilities in terms of sustained Aggregate Technical & Commercial (AT&C) loss reduction. The projects under the scheme are taken up in two parts: Part-A & Part-B.

The present status of the R-APDRP scheme is given below:

# Part-A (IT) projects worth Rs.5196.50Cr covering almost all the eligible towns (1402 Nos) in 29 states / UTs have already been sanctioned. No more projects are expected to be sanctioned.

# Part-A (SCADA) projects worth Rs.1385.87Cr covering all the eligible towns (60 Nos.) in 13 States have been sanctioned.

# 1100 towns are eligible for Part-B projects. So far 1039 Part-B projects worth Rs.23658.18Cr in 19 States have been sanctioned.

The details of project sanctioned under the Part-A & B of R-APDRP programme in various States including Gujarat are enclosed at Annex-I& II respectively.

(c): The activities to be covered under each part of R-APDRP are as follows:

Part-A: Preparation of Base-line data for the project area covering Consumer Indexing, Geographical Information System (GIS) Mapping, Metering of Distribution Transformers and Feeders, Automatic Data Logging for all distribution transformers and Feeders and Supervisory Control and Data Acquisition (SCADA)/(Distribution Management system (DMS) (only in project areas having more than 4 lacs population and annual input energy of the order of 350 MUs). It would include Asset Mapping (AM) of the entire distribution network at and below the 11 kV transformer level and includes Distribution Transformers and Feeders, Low Tension lines, poles and other distribution network/equipment. It will also include adoption of IT applications for meter reading, billing and collection; energy accounting & auditing; MIS; redressal of consumer grievances; establishment of IT enabled consumer service centers etc. The base line data and required system shall be verified by an independent agency appointed by the Ministry of Power.

Part-B: Renovation, modernization and strengthening of 11 kV level Substations, Transformers/Transformer Centers, Re-conductoring of lines at 11 kV level and below, Load-bifurcation, feeder separation, Load Balancing, High Voltage Distribution System(HVDS) (11 kV), Aerial Bunched Cabling in dense areas, replacement of electromagnetic electricity meters with tamper proof electronic meters, installation of capacitor banks and mobile service centers etc. In exceptional cases, where sub-transmission system is weak, strengthening at 33 kV or 66 kV levels may also be considered.

Part-C: An enabling component for the implementation of R-APDRP and for facilitating the process of reforms in the power sector.

(d) to (f): The standard project completion cycle for Part -A and Part -B schemes is 24 months and 36 months respectively from the

date of sanction of the projects. At present, R-APDRP schemes are at different stages of implementation & are yet to be fully implemented. The performance of R-APDRP can be judged only after complete implementation keeping in view the timelines mentioned above. The works undertaken under this Programme are being regularly monitored by PFC (Power Finance Corporation) (on a monthly basis) which is the nodal agency for implementation of R-APDRP. Besides this, regular meetings of the Monitoring Committee, regional meetings and state visits are being taken by Ministry of Power (MoP) to review the progress of works and take remedial measures.